

Court No. - 9

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 538 of 2024

Petitioner :- Alok Kumar Mishra @ Alok Kr. Misra

Respondent :- Union Of India Thru. Secy., Ministry Of Law And Justice, New Delhi And Others

Counsel for Petitioner :- In Person

Counsel for Respondent :- A.S.G.I., Shailesh Kumar Pathak, Subhash Chandra Pandey

Hon'ble Vivek Chaudhary, J.

Hon'ble Brij Raj Singh, J.

Put up on 02.07.2024 in the top ten cases.

(Brij Raj Singh, J.) (Vivek Chaudhary, J.)

Order Date :- 21.6.2024

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Court No. - 2

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 538 of 2024

Petitioner :- Alok Kumar Mishra @ Alok Kr. Misra

Respondent :- Union Of India Thru. Secy., Ministry Of Law And Justice, New Delhi And Others

Counsel for Petitioner :- In Person

Counsel for Respondent :- A.S.G.I., Shailesh Kumar Pathak, Subhash Chandra Pandey

Hon'ble Rajan Roy, J.

Hon'ble Om Prakash Shukla, J.

1. Supplementary affidavit filed today is taken on record.
2. Connect and list along with Public Interest Litigation (PIL) No.503 of 2024 [Hari Prasad Gupta vs. the State of U.P. & Ors.].
3. List in the first week of August, 2024.

(Om Prakash Shukla, J.) (Rajan Roy, J.)

Order Date :- 2.7.2024

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Court No. - 2

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Petitioner :- Alok Kumar Mishra @ Alok Kr. Misra

Respondent :- Union Of India Thru. Secy., Ministry Of Law And Justice, New Delhi And Others

Counsel for Petitioner :- In Person

Counsel for Respondent :- A.S.G.I., Raj Kumar Singh, Shailesh Kumar Pathak, Subhash Chandra Pandey

Hon'ble Rajan Roy, J.

Hon'ble Om Prakash Shukla, J.

1. Shri Manoj Dwivedi, Secretary of Oudh Bar Association is present. He says that so far as group insurance of the members of the Oudh Bar is concerned, the same is under consideration by its executive. He will apprise the Court as and when the decision is taken preferably by the next date. However, learned Counsel for the petitioner states that this is an issue pertaining to the lawyers practicing in the State of U.P. throughout the State and, therefore, the Bar Council of U.P. should take a call in the matter.

2. Let the Counsel for the U.P. Bar Council seek instructions as to why the Bar Council of U.P. cannot formulate a scheme in this regard obviously to be implemented by the local Bar Association, but guidance can be provided by the Bar Council of U.P. so that the regular practicing lawyers in various courts in the State of U.P., may get the benefit of insurance or medi-claim as the case may be subject to such terms and conditions as may be agreed upon by the Bar Council or Bar association in their talks with the concerned Insurance company. The services of the lawyers who appear for the Insurance Company can be utilized in this regard.

3. Shri Subhash Chandra Pandey, learned Counsel appearing for Bar Council of U.P. shall take instructions in the matter and apprise the Court on the next date. We expect the Bar Council

of U.P. to come up with some constructive and positive scheme in this regard. This will also cover the Government Advocates and, therefore, the burden would not be transferred to the government in this regard.

4. Learned Standing Counsel may also file his counter affidavit in the matter before the next date.

5. List this case on **15.10.2024 as fresh.**

(Om Prakash Shukla, J.) (Rajan Roy, J.)

Order Date :- 6.8.2024

Anand/-